of technology in the production of bulk drugs. [See Appendix CXXIV, Annexure No. 122].

(ii) Statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 8th March, 1982, to Unstarred Question 1339, regarding drugs high technology. [See involving ČXXIV, Appendix Annexure No. 123].

SHRI PILOO MODY : I condemn the action. I lodge a strong protest against this procedure.

DR. BHAI MAHAVIR (Madhya Pradesh) : Such type of corrections should not be permitted.

SHRI PILOO MODY : No correction should be laid on the Table. Public has a right to know what is laid not the Table. Nobody gets to know.

MR. DEPUTY CHAIRMAN : They can be published.

SHRI PILOO MODY : Publication means nothing. It must be read in the House. We decided that last time.

MR. DEPUTY CHAIRMAN : That was not the decision.

SHRI PILOO MODY : And you are a party to that decision.

MR. DEPUTY CHAIRMAN : That is for starred question.

SHRI PILOO MODY : For all questions.

(III). Correcting the reply given in the Rajya Sabha on the 12th October, 1982, to unstarred Question 688, regarding gallantry and distinghished service awards. MR. DEPUTY CHAIRMAN : Mr. Singh Deo to lay a statement.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : Sir, in the answer given to part (a) of the Unstarred Question No. 688 in the Rajya Sabha on 12th October, 1982, regarding gallantry and distinguished service awards, a statement giving year-wise figures of the various gallantry and distinguished service awards since their inception was attached. Some of the yearwise figures given in the statement were not correct.

The above inaccuracies in the statement referred to in answer to part (a) of the said Unstarred Question occurred owing to the fact that the information was complied from the details furnished by five different agencies viz., three Service Headquarters, Ministry of Home Affairs and Border Roads Development Board and while some of these had reckoned the year of award from the date of announcement, the others had based their figures on the date of publication of the awards, in the Gazette. Necessarv action to correct the answer was initiated as soon as the mistake came to notice.

MR. DEPUTY CHAIRMAN : Now, Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRABHADRA SINGH) : Sir, I beg to lay....

SHRI PILOO MODY : On a point of order, Mr. Deputy Chairman, Sir. Mr. Minister, kindly sit down. I am on a point of order. Since the Chair won't ask you to sit down. I am asking you to sit down.

MR. DEPUTY CHAIRMAN : How can you do that? SHRI PILOO MODY : Because you are not asking him to sit down.

MR. DEPUTY CHAIRMAN: You please take your seat.

SHR1 PILOO MODY : I am on a point of order. That transcends the authority of the Chair.

MR. DEPUTY CHAIRMAN : I see, I see?

SHRI PILOO MODY : It does. You read the rules.

MR. DEPUTY CHAIRMAN : You show me the rules.

SHRI PILOO MODY : One statement was not allowed to be read. 'The next statement was allowed to be read, on a similar unstarred question. Will you please explain yourself?

MR. DEPUTY CHAIRMAN : This matter was considered by the Rules Committee also and it was agreed that only the correction made to a starred question will be read in the House. So far as unstarred questions are concerned, the corrections will be laid on the Table of the House because the answers to the unstarred questions are also laid on the Table of the House. That is the procedure. There is no change in the procedure.

SHRI PILOO MODY : Then why was it allowed to be read ?

MR. DEPUTY CHAIRMAN : I think the Minister did not follow me correctly.

SHRI PILOO MODY : Thank you, Mr. Singh Deo. Thank you very much.

MR. DEPUTY CHAIRMAN : Papers to be laid on the Table.

## **PAPERS LAID ON THE TABLE**

- I. Report and Accounts (1980-81) of the Central Pulp and Paper Research Institute, Dehra Dun and related papers
- II. The Copper (Prohibition of use in the manufacture of PVC and VIR Wires of Domestic (Type)Amendment order, 1982.

## III. Notification s of the Ministry of Industry (Department of Industrial Development).

THE MINISTER OF STATE IN THE MINISTRY OF INDUS-TRY (SHRI VIRABHADRA SINGH) : Sir, I beg to lay on the Table :

I. A copy each (in English and Hindi) of the following papers :----

(i) Annual Report and Accounts of the Central Pulp and Paper Research Institute, Dehradun, for the year 1980-81, and the Auditors' Report on the Accounts, together with Review by Government on the working of the Institute.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library See N.L.LT.—5636/82 for (i) and (ii) ]

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S. O. No. 616(E), dated the 25th August, 1982 publishing the Copper (Prohibition of Use in the Manufacture of PVC and VIR Wires of Domestic Type) Amendment Order, 1982, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5583/82]